

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 493 of 98
(OA 1419 of 97)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman

BENULAL MUKHERJEE & ORS.

VS

UNION OF INDIA & ORS.

For the applicants : Mr. B.C. Sinha, counsel

For the respondents : Mr. S. Choudhury, counsel

Heard on : 27.11.98

Order on : 27.11.98

O R D E R

In this MA the petitioner has prayed for fixing a date of hearing. The matter to appear in the warning list. It is further submitted by Mr. Choudhury, 1d. counsel appearing for the respondents that further time be given to him for filing the reply. It appears that by our ~~no~~ order dated 29.1.98 the respondents were directed to file reply within 4 weeks. Nothing appears to have been done in the matter of filing reply till now. The respondents are allowed time to file reply on payment of cost of Rs.200/- as a condition precedent to be paid to the petitioner within 4 weeks from the date. Such reply be filed within 4 weeks after the deposition of the cost. Rejoinder, if any be filed within a week thereafter. MA therefore stands disposed of.

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VICE-CHAIRMAN